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Title: Regarding problems faced by students in availing education loan from banks.

ADV. DEAN KURIAKOSE (IDUKKI): The students from financially weaker sections are not able to avail the education loan from the banks. These loans have no uniformity and the banks are following different procedures for issuing loans. The Nationalized banks are following one procedure. The scheduled banks and private sector banks have their own laws and procedures. Every bank is taking collateral security from the applicants and using SARFAESI Act if they fail to repay on time. The aim is, therefore, not fulfilled and poor students have no access to loan.

I request the Government to consider it very seriously and give direction to the banks to follow uniform procedure which will not harm the applicants. The loan was introduced to help the financially weaker sections and without collateral security, the government has to take necessary steps to reduce the interest rate and if repayment is delayed, the banks should not use the SARFAESI Act.